



**Central Administrative Tribunal
Principal Bench, New Delhi**

**O.A. No. 2046/2020
MA No. 2627/2020**

This the 10th day of December, 2020

(Through Video Conferencing)

**Hon'ble Mr. R.N. Singh, Member (J)
Hon'ble Mr. Mohd. Jamshed, Member (A)**

1. Abhay Kumar

S/o Sh. Ramshish Singh
R/o Flat No. 634, Daskhinayan Apartment
Sector-4, Dwarka
New Delhi- 110078
Aged about 41 years
(Inspector)

2. Ramesh Kumar

S/o Sh. Paras Ram
R/o 261, Highland Apartment
Plot No. 22, Sector-12, Dwarka
New Delhi-110078
Aged about 39 Years
(Inspector)

3. Surendra Kumar

S/o Sh. Subhash Chandra
R/o Flat No. 285, Highland Apartment
Plot No. 22, Sector-12, Dwarka
New Delhi-110078
Aged about 34 Years
(Inspector)

4. Amit Kumar

S/o Sh. Madan Pal Singh
R/o SB-48, Shastri Nagar, Ghaziabad (U.P)
Aged about 41 Years
(Inspector)



5. Gaurav Kumar Sharma
S/o Sh. Surender Kumar Sharma
R/o 232, Ashok Enclave -III
Sector 35, Faridabad
Haryana- 121003
Aged about 35 Years
(Inspector)
6. Jitendra Kumar Singh
S/o Sh. Raj Narayan Singh
R/o C-123, New Ashok Nagar
Mayur Vihar, Phase-I
New Delhi-110096
Aged about 37 Years
(Inspector)
7. Vikas Yadav
S/o Sh. Deshraj Yadav
R/o Vill. Aslimpur, Tehsil-Tijara
Distt. Alwar, Rajasthan-301411
Aged about 35 Years
(Inspector)
8. Sanjay Kumar
S/o Sh. Dhaniram
R/o a/83, Behind Housing Board
Krishna Nagar, Bharatpur
Plot No. 22, Sector-12, Dwarka
Rajasthan- 321001
Aged about 36 Years
(Inspector)
9. Amar Singh
S/o Late Sh. K. N. Singh
R/o A-242, Chattarpur Enclave, Phase-I
Plot No. 22, Sector-12, Dwarka
New Delhi-110074
Aged about 35 Years
(Inspector)
10. Binit Kumar Binay



S/o Sh. Dashrath Prasad Barnwal
R/o L-2, 1238, DDA Flats
Kalkaji,
New Delhi-110019
Aged about 37 Years
(Inspector)

11. Garima Pruthi
D/o Sh. Vindo Kumar Pruthi
R/o Flat No. 2, Himvarsha Apartment
Patparganj, I.P. Extension
New Delhi-110092
Aged about 37 Years
(Inspector)

12. Suraj Kumar Roy
S/o Sh. Indramani Roy
684, Ground Floor
Mukherjee Nagar
New Delhi
Aged about 39 Years
(Inspector)

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Applicants

(through Advocate Sh. Ajesh Luthra with Ms. Sriparna Chatterjee)

Versus

1. Union of India,
Through the Secretary
Ministry of Finance
Rjpath Marg, E Block
Central Secretariat
New Delhi- 110011
2. Central Board Excise & Custom
Through The Chairman
North Block, Central Secretariat
New Delhi- 110001



3. The Chief Commissioner
Central GST (Delhi Zone), C.R. Building, I.P. Estate
New Delhi 110002

4. Additional Commissioner (Cadre Control),
Central GST (Delhi Zone), C.R. Building
I.P. Estate, New Delhi- 110002

... Respondents

(through Advocate Sh. Piyush Gaur)



ORDER (Oral)

Hon'ble Mr. R. N. Singh, Member (J):

The applicants, 12 in number, have filed the present OA seeking the benefit of judgment of this Tribunal dated 30.09.2020 passed in **OA No. 1178/2018** titled **Surender Singh & Ors. vs. Ministry of Finance.**

2. Learned counsel for the applicants, Sh. Ajesh Luthra submits that the said order/judgement dated 30.09.2020 was passed by this Tribunal taking into account the respondents' own decision dated 26.05.2020. Sh. Ajesh Luthra further submits that to seek benefit of the judgment under reference, the applicants have made various representations i.e. 15.10.2020, 16.10.2020, etc. (Annexure A-10). However, the said representations have not been considered and disposed of by the respondents till date. The applicants have also filed MA No. 2627/2020 seeking permission of this Tribunal to file the present OA jointly.

3. Issue notice.

4. Sh. Piyush Gaur, learned senior central government counsel, who appears on advance service, accepts notice on behalf of respondents. He submits that he is having



instructions to seek time to file reply in the matter. However, learned counsel for the applicants submits that the applicants will be satisfied if the present OA is disposed with direction to the respondents to consider the applicants' aforesaid representations and to dispose of the same by passing an appropriate speaking and reasoned order in a time bound manner.

5. We have considered the submissions made by the learned counsels for the parties. We are of the considered view that if the request of the applicants to dispose of the OA at this stage with direction to the respondents to consider the aforesaid representations is accepted, no prejudice will be caused to the respondents. The respondents can well communicate their decision about the claim of the applicants in their speaking order. Learned counsel Sh. Ajesh Luthra also submits that the applicants are similarly placed and the relief sought by them are also identical.

6. In view of aforesaid, MA No. 2627/2020 seeking permission to file the present OA jointly, is allowed. Further, without going into the merits of the claim of the applicants, the present OA is hereby disposed of with direction to the respondents to consider the aforesaid



representations of the applicants (Annexure A-10) and to dispose of the same by passing a reasoned and speaking order as expeditiously as possible and in any case within ten weeks from the date of receipt of a copy of this order. The OA is disposed of in the aforesaid terms. No order as to costs.

(Mohd. Jamshed)
Member (A)

(R. N. Singh)
Member (J)

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